

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH**  
**COURT VI**

Item No. 11

**C.P. (IB)/115(MB)2022**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **19.07.2024**

NAME OF THE PARTIES : **Bharat Heavy Electricals Limited**

**Vs**

**Gammon Engineers And  
Contractors Private limited**

**For OC** : Adv. Abhay Itagi a/w Adv U.C. Nayak & Adv. Smriti Shahani i/b  
M.V. Kini Law Firm

**For CD** : Adv. Mahima Shah, i/b Agarwal & Dhanuka Legal

**Section 9 of IBC**

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**ORDER**

Counsel for CD has tendered copy of consent terms signed by representatives of both the OC and CD. The consent terms are taken on record. The CP is allowed to be withdrawn subject of condition that the CD does not violate any of the conditions as detailed in the consent terms, more particularly, in paragraph 2 thereof. In the event of failure of the CD to pay any of the installments, the OC shall be at liberty to file an affidavit to get the original CP revived. The same has also been agreed between the parties and spelt out in paragraph 7 of the consent terms. **Disposed of as settled.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

RV